

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Contempt Application No.188 of 2004
In
Original Application No.1271 of 1996

Allahabad this the 08th day of December, 2005

Hon'ble Mr.A.K. Bhatnagar, Member (J)
Hon'ble Mr.S.C. Chaube, Member (A)

D.P. Choudhary S/o Shri T.R. Choudhary, aged about 66 years, resident of 5/783, Vikas Khand, Gomti Nagar, Lucknow.

Applicant

By Advocate Shri S.S. Sharma

Versus

Shri Amitabh Lal, Divisional Railway Manager, Northern Railway, Lucknow.

Opp. Party

By Advocate Shri A.K. Gaur

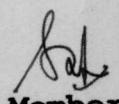
O R D E R(Oral)

By Hon'ble Mr. A.K. Bhatnagar, Member (J)

This contempt petition has been filed for punishing the respondent, alleging that he has disobeyed the order dated 30.01.2004 passed by this Tribunal in O.A.No.1271 of 1996, by which the appellate authority was directed to decide the appeal of the applicant in accordance with law within a period of 3 months from the date of receipt of a copy of the order. Learned counsel for the respondents has filed the ~~short~~ counter affidavit and submitted that appeal of the applicant has been decided by the competent authority, as stated in paragraph no.9 of the short counter affidavit and also in annexure SCA-1. Learned counsel for the applicant also admits this fact that the appeal of the applicant has been decided.

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2. After hearing the learned counsel for the parties we find that the order has been complied with so no case of contempt survives now. Accordingly, the contempt petition is dismissed, and notice issued to the respondent, is hereby discharged.



Member (A)



Member (J)

/M.M./